

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1667

TO BE ANSWERED ON THE 8th MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

MODEL POLICE ACT

1667. SHRI SIRAJUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has introduced Model Police Act; and

(b) if so, the details thereof and the present status of implementation of the Model Police Act in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Government had constituted a Committee to draft a Model Police Act, which was published in 2006. A copy of the draft Model Police Act, as framed by the Committee, was forwarded to States for consideration and appropriate action, on 31st October, 2006.

The Model Police Act, 2006 was studied again and reviewed in line with the changing realities and making 'Police' More responsive, efficient and citizen friendly. Thus, a revised Model Police Bill, 2015 has been prepared and placed in public domain for comments.

Further, "Public Order" and "Police" are "State subjects" as per entry 2 of the list II of the VII schedule of the constitution of India. Therefore, it is the responsibility of the State Governments/UTs administration to implement the various police reforms measures. The Centre has persuaded the States from time to time to bring the requisite reforms in the Police Administration.
